

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
(Power Section) Civil Secretariat  
Srinagar/Jammu

Notification  
Srinagar, the 10<sup>th</sup> August, 2022

S.O. 365 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Mohit Gupta, Tehsildar, Head Quarter Assistant to Deputy Commissioner, Samba and Ms. Kazal Sharma, Naib Tehsildar, Rattanpur Surara, Tehsil Ghagwal, Samba to be the Executive Magistrate(s), who shall exercise all the powers of an Executive Magistrate within their territorial jurisdiction of District Samba.

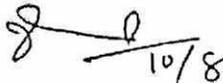
By Order of the Government of Jammu and Kashmir.

Sd/-  
(Achal Sethi)  
Secretary to Government

No. LAW-Powr/17/2021-10  
Copy to the:-

Dated :-10 -08- 2022

1. Principal Secretary to Government, Revenue Department.
2. Joint Secretary (J&K), Ministry Of Home Affairs, Government of India.
3. Divisional Commissioner, Jammu
4. District Magistrate Samba This is with reference to his letter No:- DMS/JC/2022-23/576-77 Dated: - 21-07-2022 and No:- DMS/JC/2022-23/566-68 Dated: - 19-07-2022
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. Incharge website.
7. Concerned officer.
8. Concerned file.

  
(Khursheed Ahmad Bhat)  
Additional Secretary to Government